

Open Court
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 19th day of July 2021

Original Application No. 330/00482 of 2021

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhary, Member (A)

1. Adarsh Kumar Mishra, S/o Sri Sone Lal, R/o 454 A, BLW, Varanasi.
2. Arunesh Kumar, S/o Sri Babadeen, R/o 807 B, BLW, Varanasi.
3. Jagdish Singh, S/o Sri Purushottam Singh, R/o 443 A BLW, Varanasi.
4. Mahfoojul Haq Khan, S/o Sri Mazharul Haq Khan, R/o 809 C, BLW, Varanasi.
5. Santosh Kumar, S/o Sri Prakash Prasad, R/o Shanti Nagar Colony, Amrakhaira Chak, Varanasi.
6. Suresh Kumar Shivhare, S/o Late D.P. Shivhare, R/o 809D, BLW, Varanasi.
7. Vinod Kumar Chauhan, S/o Uday Raj Chauhan, R/o 974C, BLW, Varanasi.
8. Amit Kumar, S/o K.P. Singh, R/o 927C BLW Varanasi.
9. Ajeet Kumar Goun, S/o Radhe Shyam, R/o 117/0, Padri Bazar, Gorakhpur.
10. Amit Kumar Singh, S/o Sri K.N. Singh, R/o 498 B, BLW, Varanasi.
11. Anand Prakash, S/o Sant Lal Chaurasia, R/o 476 A, BLW, Varanasi.
12. Aarvind Kumar Pandey, S/o Shri H.N. Pandey, R/o Kandwa, Varanasi.
13. Awadhesh Kumar, S/o Lalji Yadav, R/o 523G BLW, Varanasi.
14. Awadhesh Prasad, S/o Rameshwar Prasad, R/o 1799, Matapuram Madav, Varanasi.

15. Dhananjay Singh, S/o Gajendra Singh, R/o 517F, BLW, Varanasi.
16. Gaurav Kumar, S/o Sri Banarsi Sah, R/o 513 H, BLW, Varanasi.
17. K.P. Singh, S/o Sri S.B. Singh, R/o Jamuninara, Parmeshwarpur, Gorakhpur.
18. Kuldeep Singh Chauhan, S/o N.L. Chauhan, R/o 245D, BLW, Varanasi.
19. Manoj Kumar, S/o Sri Krishna Kumar, R/o 376 B DLW, Varanasi.
20. Manoj Kumar Singh, S/o Mahendra Singh, R/o 928 D, BLW, Varanasi.
21. Neelmani Satyeder Singh, S/o late Shaker Lal, R/o 389 B, BLW, Varanasi.
22. Nitendra Kumar, S/o Sri Ram Chandra Mourya, R/o 413 B, BLW Varanasi.
23. Noootan Singh Kunwar, S/o M.S. Kanwer, R/o 237B, BLW, Varanasi.
24. Rajiv Ranjan, S/o Nageshwar Singh, R/o 919 A, BLW, Varanasi.
25. Rajkumar, S/o Satan Sah, R/o 477 B, BLW, Varanasi.
26. Rajmani Singh, S/o G.C. Yadav, R/o 503E BLW, Varanasi.
27. Raju Prasad, S/o Sri Arjun Prasad, R/o 917B, BLW, Varanasi.
28. Ram Kumar Singh, S/o S.P. Singh, R/o 502 E, BLW, Varanasi.
29. Ramesh Chand, S/o Jagdish Chand, R/o 511, BLW, Varanasi.
30. Sanjay Kumar Yadav, S/o Sri Shiv Adhar Yadav, R/o 504 H. BLW, BLW, Varanasi.
31. Santosh Kumar Shaw, S/o C.L. Shaw, R/o 452B, BLW, Varanasi.
32. Satendra Sharma, S/o Sri Ram Saran, R/o Badhara, Post Bodarawar, District Kushi Nagar.
33. Sriram Singh, S/o Late R.S. Singh, R/o 4210/C, Prasanti Parishad, Lalganj, Raibareilly.

34. Srikant Kumar, S/o Sri Jawahar Lal, R/o 399A, BLW, Varanasi.
35. Suresh Singh, S/o Sri S.B. Singh, R/o 472A, BLW, Varanasi.
36. Vimal Kumar Ssingh, S/o Sri Radhe Shyam Singh, R/o 927D, BLW, Varanasi.
37. Vinod Kumar Yadav, S/o Jiut Ram Yadav, R/o 426B, BLW, Varanasi.

... Applicants

By Adv : Shri N.K. Sharma

V E R S U S

1. Union of India, through General Manager, Diesel Locomotive Works (DLW), Banaras Locomotive Works (BLW), Varanasi.
2. The Chief Personnel Officer, Diesel Locomotive Works (DLW), Banaras Locomotive Works (BLW), Varanasi.
3. Department of Personnel and Training (DOPT), Nawab Yusuf Road, Civil Lines, Prayagraj through its Chairman.
4. Chairman, Railway Recruitment Board, Prayagraj.

... Respondents

By Adv: Shri Chakrapani Vatsyayan and Shri G.K. Tripathi.

O R D E R

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

We have joined this Division Bench online through video conferencing.

2. Shri N.K. Sharma, learned counsel for the applicants and Shri Chakrapani Vatsyayan, learned counsel for respondent No. 3 both are present in Court, whereas Shri G.K. Tripathi, learned counsel for respondent Nos. 1, 2 and 4 is present online through video conferencing.
3. Heard learned counsel for both the parties on admission and perused the record available with us in pdf.

4. At the very outset, learned counsel for the applicants submitted that earlier some others applicants had filed OA No. 1115 of 2018, which was decided vide order dated 25.10.2018, whereby, the respondents were directed to decide their representations by a reasoned and speaking order within a period of 3 months. It has been prayed that the same order may be passed in the present OA too.

5. In view of the limited prayer made by the learned counsel for the applicants, no fruitful purpose will be served by keeping this matter pending and it is finally disposed of at the admission stage with the direction to the competent authority amongst the respondents, to decide the representation of the applicants dated 26.05.2020 (Annexure A-10) by passing a reasoned and speaking order, in accordance with law, within a period of three months from the date of receipt of a certified copy of this order. The order so passed shall be communicated to the applicants without delay.

6. It is made clear that we have not expressed any opinion on the merits of the case.

7. There is no order as to costs.

8. Hon'ble Shri Devendra Chaudhary, Member (Administrative) has consented to this order during virtual hearing.

(Devendra Chaudhary)
Member (A)

/pc/

(Justice Vijay Lakshmi)
Member (J)